



OFFICE OF THE COMMISSIONER OF CUSTOMS
INLAND CONTAINER DEPOT
PATPARGANJ AND OTHER ICDs,
GAZIPUR, DELHI-110096

सीमाशुल्क आयुक्त कार्यालय
अंतर्देशीय कंटेनर डिपो
पटपडगंज एंव अन्य आई.सी.डी.
गाजीपुर, दिल्ली - 110096

C.NO. VIII/ICD/PPG/AEO-LO/AV Global/137/2021

Date: 12.2021

To,

1. महाविदेशक, नरकोटिक्स कंट्रोल ब्यूरो, वेस्ट ब्लॉक नं. 0-1, गृह मंत्रालय, विंग नं. 5, आर के पुरम, नई दिल्ली / The Director General, Narcotics Control Bureau, Ministry of Home Affairs, West Block No.-1, Wing No.-05, R.K. Puram, New Delhi - 110 066
2. महाविदेशक, राजस्व इंटेलेजेंस निदेशालय, डी ब्लॉक, आई. पी. इस्टेट, नई दिल्ली-110002 / The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhavan, I.P. Estate, New Delhi - 110002
3. महाविदेशक, माल और सेवा कर इंटेलेजेंस महाविदेशालय, वेस्ट ब्लॉक-VII, विंग नं. VI, दूसरी मंजिल, आर के पुरम, नई दिल्ली / The Director General, Director General of Goods & Service Tax Intelligence, West Block VIII, 2nd Floor, R.K. Puram, New Delhi - 110 066
4. आयुक्त, विधि कार्य, निदेशालय / चौथी मंजिल, राजेन्द्र भवन, 210 दीनदयाल उपाध्याय मार्ग, नई दिल्ली/ The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 2020, Deendayal Upadhyay Marg, New Delhi - 110002
5. अपर महाविदेशक, प्रणाली महाविदेशालय, जोखिम प्रबंधन प्रभाग, विठ्ठलदास ठाकरसे मार्ग, पाटकर हाल के सामने, न्यू मरीन लाइंस मुंबई / The Additional Director General, Directorate General of Systems, Risk Management Divisions, '13, Sir Vithaldas Thackersey Marg, Opp Patkar Hal, New Marine Lines, Mumbai - 400020
6. मुख्य आयुक्त (सभी), सीमा शुल्क, सीमा शुल्क (प्रिवेंटिव), माल एवं सेवा कर, माल और सेवा कर (ऑडिट)/ All Chief Commissioners, Customs, Customs (Prev), Goods & Service Tax, Goods & Service Tax (Audit)

महोदय/महोदया/Sir/Madam,

विषय/Sub: मैं. ए वी ग्लोबल कारपोरेशन प्राइवेट लिमिटेड (AEO) स्टेटस प्रदान करने के संबंध में।

Grant of Authorized Economic Operator (AEO) status to M/s AV Global Corporation Pvt. Ltd.- reg.

- (1) सी बी ई सी के परिपत्र संख्या 33/2016 - सीमाशुल्क, दिनांक 22.07.2016 (सी बी ई सी की वैबसाइट पर उपलब्ध) के अनुसार मैं. ए वी ग्लोबल कारपोरेशन प्राइवेट लिमिटेड, ने औद्योगिक ऑपरेटर प्रमाणन हेतु आवेदन किया है।
- (2) M/s AV Global Corporation Pvt. Ltd. has applied for AEO Certification in terms of CBEC Circular No.33/2016-Cus. Dated 22.07.2016 (available on CBEC website)
- (3) मैं. ए वी ग्लोबल कारपोरेशन प्राइवेट लिमिटेड के यूनिट की सूची एवं इसके बोर्ड ऑफ डायरेक्टर्स / प्रोपरायटर्स / पार्टनर्स / कंपनी / कंपनी सेक्रेटरी की सूची अनुलग्नक के रूप में संलग्न है।
- (2) A list of units of M/s AV Global Corporation Pvt. Ltd. and its Board of Directors/Proprietors /Partners/ company Secretary is enclosed as Annexure-A
- (3) इसके अतिरिक्त, यह भी अनुरोध है कि निम्नलिखित बिन्दुओं से संबंधित विवरण इस पत्र की प्राप्ति के 21 दिनों के अंदर डाक द्वारा या उपरोक्त फ्रेम्स पर इस कार्यालय को भेज दे-
 - (i) पिछले तीन वित्तीय वर्षों में धोखाधड़ी, जालसाजी, सीधी तस्करी, उत्पाद शुल्क योग्य वस्तुओं के गुप्त रूप से निष्कासन अथवा ऐसे मामले जहां ग्राहक से सेवकद्र तो बमुला जाता गया परंतु सरकार के पास जमा नहीं किया गया, से अंतरग्रस्त मामलों के संबंध में उन्हे जारी किया गए कारण बताओ नोटिस (एस सी एन)
 - (ii) वे मामले जहां आवेदक अथवा इसके वरिष्ठ प्रबंधन के विरुद्ध अभियोजन प्रक्रिया शुरू कर दिया गया है अथवा शुरू करने पर विचार किया जा रहा है।
 - (iii) पिछले तीन वित्तीय वर्षों के दौरान सीमा शुल्क अधिनियम, 1962 के अधीन जारी किए गए सभी कारण बताओ नोटिस (एस सी एन) (उक्त i एवं ii में दर्शाए गए के अतिरिक्त) मांगी गई कोई विवादित ड्यूटी ड्रॉ बैक व इकार की मांग है, ऐसी विवादित ड्यूटी मांग या ड्रॉ बैक मांग का अनुपात उपलब्ध कराया जाए

बिबरण में संक्षेप में मामला, कारण बताओ नोटिस/ आदेश की तारीख तथा अलग राजस्व दर्शाया जाए। यदि यह आवेदक विभाग / सरकार के बिबरी प्रतिकूल नोटिस में आया हो तो कृपया उसका बिबरण भेजा जाय। यदि भविष्य में कोई नया कारण बताओ नोटिस जारी किया गया जाता है, तो उसे इस कार्यालय को सूचित किया जाए ताकि इस मामले में स्थिति / मान्यता भी समीक्षा की जा सके।

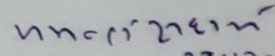
(3) Further, it is also requested that details regarding below mentioned points may be intimated to this office positively 21 days of receipt of this letter vide post.

- (i) Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling and clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- (ii) Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- (iii) Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point 1 & 2 above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/ order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may please be communicated. In case any fresh/ new SCN is issued in future, the same may be intimated / endorsed to this office, so that the status/ accreditation can be reviewed.

- (4) उक्त परिपत्र के पैरा 3.2 के संबंध में विगत तीन वर्षों हेतु पार्टी द्वारा प्रस्तुत अनुपालन रिकॉर्ड की वैक्यूअण्ड जांच करने हेतु यह बिकरण आवश्यक है। यदि उपर्युक्त निर्धारित समयावधि तक जवाब प्राप्त नहीं होता है तो यह मान लिया जायेगा कि आवेदक को ए ई ओ स्टेटस प्रदान करने में आपको कोई आपत्ति नहीं है।
- (4) These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting 'AEO' status to the applicant.
- (5) इसके अतिरिक्त, यदि आवेदक के अपयश संबंधी कोई मामला आपकी में अभी आया है अथवा भविष्य में आए तो उसकी सूचना भी हमें भेजे।
- (5) Moreover, if any incidence of dis-reputation of the applicant comes to your notice now or in future, the same may also be informed to us.

Yours faithfully,


27.12.21
Additional Commissioner
CRM, ICD, PPG, Delhi

Encl: Annexure A

Copy to the Web Master

Annexure-A

The site address of M/s AV Global Corporation Pvt. Ltd. (Logistics Provider/Consolidator)
(PAN: AAGCA1465Q)

Locations:

1	Corporate Office :201, New Delhi House, Barakhamba Road, New Delhi-110001.
2	Delhi Warehouse: Plot No. 229, Outer Firni Road, Village Dhoolsiras, Near, Sector 24, Dawarka, New Delhi-110077.
3	Mumbai Office: 403-405, Atlanta Tower, Sahar Air Cargo Road, Andheri (East) Mumbai-400099.
4	Chennai Office: AV Global House, 10 G.N. Chetty Road, T.Nagar, Chennai-600017.
5	Bangalore Office: No. 76 B-Block, Cargo village, Kempagowda International Airport, Devanahalli, Bangalore-560300.
6	Kolkata Office:CB-5, Sector 1, Salt Lake, Kolkata-700064.
7	Hydrabad Office:1-10-98/11/201/B, Allamthota Bhai Mayuri Marg, Begumpet, Hydrabad-500016

B. List of Directors & Company Secretary of M/s AV Global Corporation Pvt. Ltd. (Logistics Provider/Consolidator)
(PAN: AAGCA1465Q)

Sl. No.	Name, Designation and Address	DIN
1.	Vijay Mehta, Director, S-322, Greater Kailash, Part-II, New Delhi-110048.	01574229
2.	Ashok Kumar Mehta, Director, 31/5, East Patel Nagar, New Delhi-110008.	01198842
3.	Om Prakash Arora, Director, 69, Janak Park, Hari Nagar, New Delhi-110064	01666605